

State Vs. Unknown
PS Farsh Bazar

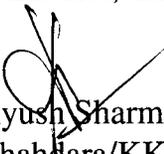
08.01.2021

Fresh application received through e-mail ID of the court.

Present: Ld. APP for the State through VC.

Status report be called from the IO/SHO concerned for 25.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ayush Sharma)
Reliever/Shahdara/KKD/Delhi
08.01.2021

FIR No. 001/2020
P.S. Farsh Bazar
U/s 25/54/59 Arms Act
State Vs. Harish @ Golu

08.01.2021

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.
Sh. Mahesh Kumar, Ld. Counsel for accused/applicant.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply. Perused.

On the other hand, Ld. APP for the State has vehemently opposed the bail application.

Heard. Record perused.

In the present case, accused is in JC since 01.01.2021. In the present case, the allegations are that the accused was driving at stolen vehicle and a live cartridge was recovered from his possession. The co-accused was also found possessing a desi katta.

The allegations are serious and grave in nature as well as the investigation is also at a nascent stage. Previous involvement report also reflects that the accused/applicant has also been involved in similar kind of cases.

Considering the gravity and the nature of offence and the seriousness of allegations, the present bail application stands dismissed and disposed of accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ayush Sharma)
Reliever/Shahdara/KKD/Delhi
08.01.2021

FIR No. 863/2020
P.S. Harsh Vihar
U/s 392/411/34 IPC
State Vs. Rahul

08.01.2021

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.
Sh. Pradeep Chauhan, Ld. Counsel for accused/applicant.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply. Perused.

On the other hand, Ld. APP for the State has vehemently opposed the bail application.

Heard. Record perused.

The allegations reveals that the co-accused was apprehended at the spot and mobile phone was recovered from his possession while the applicant/accused managed to run away with Rs.30,000/- belonging to the complainant. It is note-worthy that accused had surrendered before the court only on 07.12.2020 while the FIR was registered in the month of October. Further, the accused/applicant has also been identified by the complainant in the TIP proceedings.

Considering the seriousness of allegations, nature and gravity of offence and the conduct of accused/applicant, the present bail application stands dismissed and disposed of accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ayush Sharma)
Reliever/Shahdara/KKD/Delhi
08.01.2021